

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 463/TL/2025

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 31st July, 2025

In the matter of

Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to Anantapur II REZ Transmission Limited.

And

In the matter of

Anantapur II REZ Transmission Limited,
First Floor, Urjanidhi, 1 Barakhamba Lane,
Connaught Place, New Delhi-110001.

...Petitioner

VERSUS

1. Central Transmission Utility of India Limited,
Shram Shakti Bhawan, Rafi Marg, New Delhi-110001.

2. PFC Consulting Limited,
Corporate Office, Ninth Floor ('A' Wing),
Statesman House Building, Barakhamba Road, Connaught Place,
New Delhi-110001.

3. Kerala State Electricity Board Limited,
Vydyuthi Bhavan, KSEB Ltd.,
Thiruvananthapuram– 695004, Kerala.

4. Tamil Nadu Generation & Distribution Corporation,
NPKRR Maaligai, 144 Anna Salai,
Chennai–600002, Tamil Nadu.

5. Karnataka Power Transmission Corporation Limited.
Corporate Office, KPTCL, Kaveri Bhavan, K.G Road,
Bengaluru-560009, Karnataka.

6. Southern Power Distribution Company of Andhra Pradesh Limited,
APPCC, Vidyut Soudha, Gunadala,
Vijayawada- 520004, Andhra Pradesh.

7. Transmission Corporation of Andhra Pradesh Limited,
Power Systems & Commercial, APTRANSCO,
Vidyut Soudha-520004, Vijayawada.

8. Gulbarga Electricity Supply Company Limited,
PTC Section, Station Main Road, Opp. Parivar Hotel, GESCOM,
Kalaburagi, Gulbarga-585102, Karnataka.

9. Transmission Corporation of Telangana Limited,
6-3-572 Vidyut Sauda, Khairatabad,
Hyderabad-500082, Telangana.

10. Bangalore Electricity Supply Company,
BESCOM, K.R. Circle,
Bengaluru-560001, Karnataka.

11. Renew Solar Power Private Limited,
138, Ansal Chamber, Bika Ji Cama,
Chamber, New Delhi-110029.

12. Chamundeshwari Electricity Supply Corporation Limited,
No.29, Corporate Office, CESC Mysore, Vijayanagar 2nd Stage,
Hinkal, Mysuru-570017, Karnataka.

13. Mangalore Electricity Supply Company Limited,
Corporate Office, Mescom, Mescom Bhavana,
Kavoor Cross Road, Bejai,
Mangalore-575004, Karnataka.

14. JSW Renew Energy Limited,
JSW Centre, BKC, Bandra East,
Mumbai- 400051, Maharashtra.

15. Renew Surya Ojas Private Limited,
138, Ansal Chamber - II, Bikaji Cama Place,
New Delhi-110066.

16. Ayana Renewable Power Six Private Limited,
S 2904, 29th Floor, World Trade Center, Brigade Gateway Campus, 26/1,
Dr. Rajkumar Road, Rajajinagar-560055, Bangalore.

17. Eastern Power Distribution Company of Andhra Pradesh Limited,
Chief General Manager, RA&PP, Corporate Office,
Seethammadhara, P&T Colony, Visakhapatnam-530013, Andhra Pradesh.

18. Hubli Electricity Supply Company Limited,

Corporate Office PB Road, Navanagar Hubballi,
Hubli– 580025, Karnataka.

....Respondents

Parties present:

Shri Matrugupta Mishra, Advocate, AIIRTL
Shri Nipun Dave, Advocate, AIIRTL
Shri Sandeep Raj Purohit, AIIRTL

ORDER

The Petitioner, Anantapur II REZ Transmission Limited, has filed the present Petition for the grant of a transmission licence under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish the inter-State transmission system for “Transmission System for Evacuation for Integration of Anantapur-II REZ - Phase-I (for 4.5 GW)” (hereinafter referred to as “Project”) on a Build, Own, Operate and Transfer basis, consisting of the following elements:

Transmission System for Integration of Anantapur-II REZ – Phase-I (for 4.5 GW)		
S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
1.	Establishment of 4x1500 MVA, 765/400 & 6x500 MVA, 400/220 kV Ananthapuram-II Pooling Station near Kurnool, Andhra Pradesh along with 2x330 MVar (765 kV) bus reactors at Ananthapuram-II PS with provision of two (2) sections of 4500 MVA each at 400 kV level. • 765/400 kV, 1500 MVA, ICTs – 4 Nos. (13x500 MVA incl. 1 spare unit) • 765 kV ICT bays – 4 Nos. • 400 kV ICT bays – 4 Nos. • 400/220 kV, 500 MVA, ICTs – 6 Nos. • 400 kV ICT bays – 6 Nos. • 220 kV ICT bays – 6 Nos. • 765 kV line bays – 4 Nos. (at Ananthapuram-II PS for termination of Ananthapuram-II –	24 months (31.3.2027)

	Davanagere and Ananthapuram-II – Cuddapah 765kV D/C lines) • 765 kV, 330 MVar Bus Reactor – 2 Nos. • 765 kV Bus Reactor bays – 2 Nos. • 220 kV line bays – 6 Nos. • 220 kV Bus Sectionalizer : 1 set • 220 kV Bus Coupler (BC) Bay – 2 Nos. • 220 kV Transfer Bus Coupler (TBC) Bay – 2 Nos. Future Space Provisions: • 765/400 kV, 1500 MVA, ICTs – 2 Nos. • 765 kV ICT bays – 2 Nos. • 400 kV ICT bays – 2 Nos. • 400/220 kV, 500 MVA, ICTs – 12 Nos. • 400 kV ICT bays – 12 Nos. • 220 kV ICT bays – 12 Nos. • 765 kV line bays – 8 Nos. (with provision for SLR) • 400 kV line bays – 12 Nos. (with provision for SLR) • 220 kV line bays – 20 Nos. • 220 kV Bus Sectionalizer : 2 sets • 220 kV Bus Coupler (BC) Bay – 2 Nos. • 220 kV Transfer Bus Coupler (TBC) Bay – 2 Nos. • 400 kV Bus Sectionalizer : 1 set	
2.	Ananthapuram-II – Davangere 765 kV D/C line with 240 MVar SLR (convertible) at Ananthapuram-II end on both circuits • 765 kV line bays – 2 Nos. (at Davangere PS) • 765 kV, 240 MVar SLR at Ananthapuram-II PS – 2 Nos. (7x80 MVar including 1 switchable spare unit)	
3.	Ananthapuram-II – Cuddapah 765 kV D/C line with 330 MVar SLR (convertible) at Ananthapuram-II end on both circuits • 765 kV line bays – 2 Nos. (at Cuddapah) • 765 kV, 330 MVar SLR at Ananthapuram-II PS – 2 Nos. (7x110 MVar including 1 switchable spare unit for both bus reactor and line reactor)	
4.	+300 MVar STATCOM at Ananthapuram-II PS along with 2x125 MVar MSR • 400 kV bay – 1 No.	
Note: <i>i. POWERGRID shall provide space for 2 Nos. of 765 kV GIS line bays (only 765 kV line terminal equipments) at Cuddapah for termination of Ananthapuram-II PS – Cuddapah 765 kV D/C line.</i>		

ii. Developer of Davanagere PS shall provide space for 2 Nos. of 765 kV line bays at Davanagere PS for termination of Ananthapuram-II PS – Davanagere 765 kV D/C line.

2. Based on the competitive bidding carried out by the PFC Consulting Limited (PFCCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Resonia Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 4,486.42 million per annum.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 28.6.2025, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 28.6.2025 are extracted as under:

“24. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of the aforesaid transmission licence. The objections or suggestions, if any, may be filed by any person before the Commission on or before 11.7.2025.”

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Times of India (English) and Hindustan (Hindi) on 2.7.2025. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing Dated: 16.7.2025

5. The matter was called out for the hearing on 16.7.2025. During the course of the hearing, the learned counsel for the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under

sub-section (5) of Section 15 of the Act. He prayed to be granted a transmission licence.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

7. In our order dated 28.6.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 11.4.2025, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, ‘Anantapur II REZ Transmission Limited,’ to establish the inter-State transmission system for “Transmission System for Evacuation for Integration of Anantapur-II REZ - Phase-I (for 4.5 GW)” on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the

period of the licence:

- (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;
- (b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “2024 Transmission Licence Regulations”) or any subsequent enactment thereof during the period of subsistence of the licence;
- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;
- (g) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;
- (h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;
- (i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;
- (j) The licensee shall remain bound by provisions of the Central Electricity

Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such reports or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations, or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. An extract copy of this order is to be sent to CTUIL, CEA, and BPC for information and necessary action.

12. Petition No. 463/TL/2025 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson